

12, 000 R. T. P. staff as on 31-3-1987 nearly 11, 800 have already been absorbed.

Jammu and Kashmir area under Pakistan

317. SHRI JAGADISH JANI: Will the Minister of EXTERNAL AFFAIRS be pleased to state;

(a) the total area of Indian Territory in Jammu and Kashmir occupied by **Pakistan**;

(b) whether the entire Pakistan occupied area was a part of India;

(c) if so, whether Government have any proposal to bring back that area; and

(d) if so, the efforts made in that regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL):

(a) The area of the Indian state of Jammu and Kashmir presently under the illegal occupation of Pakistan is approximately 30, 200 sq. miles (78, 218 sq. kms.). An additional area of about 2, 000 sq. miles (5, 180 sq. kms.) has been illegally/ceded by Pakistan to China.

(b) Government's position is well known, namely, the whole of Jammu and Kashmir is an integral part of India.

(c) and (d) Government's policy is to settle the issue arising out of Pakistan's occupation of a part of Jammu and Kashmir peacefully, through bilateral negotiations.

Visit of Imam Abdullah Bukhari to Iran

318. SHRI BHUVNESH CHATURVEDI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Shri Imam Abdullah Bukhari recently

visited Iran, if so, when and for what purpose;

(b) whether it is a fact that he had discussions with Government of India before his visit; and

(c) what has been the outcome of his visit as per Government information?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL):

(a) The Government have seen reports to the effect that Shri Imam Abdullah Bukhari visited Iran from 2—9 June, 1995 in connection with the first death anniversary of Imam Ayatollah Khomeini.

(c) Does not arise.

मेहम की घटनाओं की केंद्रीय जांच ब्यूरो द्वारा जांच

319. श्री हरचंद्र सिंह हुंसपाल :
श्री बलराम सिंह यादव :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि प्रधान मंत्री ने संसद में यह आश्वासन दिया था कि केंद्रीय जांच ब्यूरो मेहम (हरियाणा) की घटनाओं की जांच करेगा ; और

(ख) यदि हां, तो यह जांच कब तक किये जाने की संभावना है ?

गृह मंत्रालय में राज्य मंत्री (श्री सुबोध कांत सहाय) : (क) जी हां, श्रीमान ।

(ख) हरियाणा सरकार से अनुरोध किया गया था कि वे दिल्ली विशेष पुलिस स्थापना अधिनियम की धारा 6 के अधीन सी०वी०आई० को मेहम घटनाओं की जांच करने के अधिकार देने की

अपनी विशेष सहमति दें। राज्य सरकार ने अभी तक अपनी अपेक्षित सहमति नहीं दी है। तथापि, सरकार ने महम घटनाओं की जांच करने के लिए उच्चतम न्यायालय के सेवानिवृत्त न्यायाधीश न्याय-मूर्ति श्री डी०पी० मदन की अध्यक्षता में एक जांच आयोग नियुक्त किया है। इस आयोग ने जांच आयोग अधिनियम की धार 5क के अधीन सी०बी०आई० की सहायता मांगी है और इस मामले में आयोग को भारत सरकार की आवश्यक सहमति दे दी गई है।

Increasing conflict and violence in Sri Lanka

320. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have expressed its grave concern over the increased intensity of the conflict in Sri Lanka and growing escalation in the level of violence;

(b) whether any fresh attempts have been made by Government to end the Sri Lanka crisis; and

(c) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL):
(a) Yes, Sir.

(b) and (c) Government believe that only a negotiated political settlement which takes into account Tamil demand and grievances within the framework of a united Sri Lanka can bring a lasting solution to the ethnic conflict. This is ultimately a matter to be resolved between the Sri Lanka Government and the Tamils of Sri Lanka. Government have made their views known to the Sri Lanka Government and repeatedly urged them 'to implement; the devolution package and take measures to ensure the safety and security of the Tamils Government have also expressed to the Sri Lanka Government

their concern at the escalation in violence and the consequent fallout on India.

LTTE's Reaction on Indian Offer to help Sri Lanka

321. SHRI SURESH KALMADI: Will the Minister of EXTERNAL AFFAIR be pleased to state:

(a) whether Government have taken steps to negotiate with Sri Lankan authorities with a view to end ethnic violence in the north-eastern province of Sri Lanka and to start a dialogue among all parties concerned for a political solution in which the legitimate Tamil demands and aspirations are fully met within the framework of unity and integrity of Sri Lanka;

(b) if so, the response received from the Sri Lankan Government; and

(c) the reaction of the LTTE on the subject?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K., 'GUJRAL):
(a) Government have been taking up these matters with the Sri Lanka Government from time to time.

(b) While the Sri Lankan Government have indicated that they favour a negotiated settlement, they have stated that they are unable to make progress in that direction because of the continuing violence by LTTE.

(c) LTTE's reaction is ambivalent, talk about negotiations, on the other hand, they are continuing the violence and imposing conditions for cease-fire which the Sri Lankan Government does not accept. Moreover, in its public statements LTTE is reported to have stated that they cannot work within the framework of a united Sri Lanka.